

investigation, the medallion has not been recovered so far. Investigation agencies are clueless about the theft. So far, no arrest has taken place.

At the request of Vishwa Bharti University, Shantiniketan, the Swedish Government, as a very exceptional gesture, handed over the two replicas of the Nobel Prize to the Government so that the physical memories of the Nobel Prize could be kept alive. Unfortunately, this is not the consolation for the people of this country. Tagore was the first Indian to have received the Nobel Prize in 1913 for Literature. Therefore, sentiments of millions of people of this country are attached with the Nobel Prize. It is quite shameful that international honour bestowed on Tagore could not be protected. I, therefore, request that the Government should make special efforts in cracking the case, keeping in view the sentiments of over hundred million people and restore the honour of the country. Thank you.

GOVERNMENT BILLS

The Aquaculture Authority Bill, 2000

MR. DEPUTY CHAIRMAN: Now, we take up the Bill to be withdrawn. Shri Kantilal Bhuria.

कृषि मंत्रालय में राज्य मंत्री तथा उपभोक्ता मामले खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री कांतिलाल भूरिया): माननीय महोदय, मैं प्रस्ताव करता हूँ कि जलकृषि प्राधिकरण विधेयक, 2000 को वापस लिए जाने की कृपया अनुमति दी जाए।

The question was put and the motion was adopted

श्री कांतिलाल भूरिया: मैं विधेयक वापस लेता हूँ।

The Coastal Aquaculture Authority Bill, 2004.

कृषि मंत्रालय में राज्य मंत्री तथा उपभोक्ता मामले खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री कांतिलाल भूरिया): माननीय महोदय, मैं प्रस्ताव करता हूँ कि तटवर्ती क्षेत्रों में तटवर्ती जलकृषि से संबंधित क्रियाकलापों को विनियमित करने के लिए तटवर्ती जलकृषि प्राधिकरण की स्थापना और तत्संश्लेष या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्री कांतिलाल भूरिया: मैं विधेयक को पुरःस्थापित करता हूँ।

The Hindu Succession (Amendment) Bill, 2004

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): Sir, I beg to move for leave to introduce a Bill further to amend the Hindu Succession Act, 1956.